

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Criminal Appeal (D.B.) No. 651 of 2018**

Lalbabu Ram  
@ Lalu Ram  
@ Lallu Ram

..... ... Appellant

Versus

The State of Jharkhand

..... ... Respondent

-----  
**CORAM : HON'BLE MR. JUSTICE H. C. MISHRA  
: HON'BLE MRS. JUSTICE RATNAKER BHENGRA**  
-----

For the Appellant : Mr. S.P. Sinha, Advocate.  
For the respondent-State : Mr. Shree Prakash Jha, A.P.P.

-----

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

-----

**I.A. No. 2226 of 2020.**

**08/ 29.07.2020** At the request of learned counsel for the appellant, put up this interlocutory application in the 1<sup>st</sup> week of March, 2021.

**( H. C. Mishra, J.)**

**(Ratnaker Bhengra, J.)**